

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH

...

OA No.290/00244/2017

Decided on : 16.11.2018

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CORAM: HON'BLE MR. MUKHOPADHAYA, MEMBER (A)
HON'BLE SMT. HINA P. SHAH, MEMBER (J)

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Raghunath Ram, S/o Shri Dhanna Ram, Aged 42 years, By caste Jat, R/o 13/153, Dev Nagar, Behind Marwar School, Digadi, Jodhpur (Rajasthan) (Presently working as TGT (Social Study) under respondent no.4.

...APPLICANT

BY ADVOCATE : Mr M.S. Godara.

VERSUS

1. Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016. Through its Commissionr.
2. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, 92 Gandhi Nagar Marg, Bajaj Nagar, Jaipur-302015 (Rajasthan).
3. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Gandhi Nagar Marg, Bajaj Nagar, Jaipur-302015 (Rajasthan).
4. Principal, Kendriya Vidyalaya BSF, Mandore, Jodhpur (Rajasthan).

RESPONDENTS

BY ADVOCATE: Mr Avinash Acharya.

ORDER (Oral)

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PER HON'BLE MR. MUKHOPADHAYA, MEMBER (A):-

Heard both sides. The applicant herein was appointed on the post of TGT (Maths) in the pay scale of Rs 5500-175-9000 on 12.09.2003 which was revised with Pay Band Rs 9,300-34800 + Grade Pay Rs 4600/- w.e.f. 01.01.2006 on implementation of 6th CPC. The grievance of the applicant is that he may be allowed minimum of prescribed entry pay for Direct Recruits of the post of TGT (Maths).

2. During the course of hearing, both the counsel submitted that by issuance of DoE OM No. 8-23/2017-E.IIIA dated 28.09.2018, the

controversy involved in the present OA stands settled. They further submitted that Kendriya Vidyalaya Sangathan vide letter No. F.NO. 110239/52/2018/KVS (HQ)/Budget dated 29.10.2018 have issued instructions to dispose such cases of pay anomalies in light MHRD Letter No. 3-6/2018-UT.2 dated 23.10.2018 and DoE OM dated 28.09.2018.

3. Learned counsel for the applicant submitted that applicant would be satisfied if a time bound direction is given to the respondents to revise the pay of the applicant as per instructions contained in of DoE OM dated 28.09.2018.

4. In view of the above submissions, respondents are directed to refix the pay of the applicant w.e.f. 01.01.2006 as per instructions contained in DoE OM dated 28.09.2018 within 03 months from the date of receipt of a copy of this order.

5. OA is disposed of in the above terms. No costs.

(HINA P. SHAH)
MEMBER (J)

(A MUKHOPADHAYA)
MEMBER (A)

ss/-